

**GOVERNMENT OF INDIA  
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:2139  
ANSWERED ON:18.12.2013  
ARC RECOMMENDATIONS ON CORRUPTION  
Rane Dr. Nilesh Narayan

**Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the second Administrative Reforms Commission in their report has made any recommendations on the issue of corruption;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government to check the rampant corruption in public life?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a) & (b): Yes, Madam. The 4th Report of the 2nd Administrative Reforms Commission has made recommendations on issues like 'Sanction for Prosecution', 'Speeding of Trials under the Prevention of Corruption Act', 'Confiscation of Properties Illegally Acquired by Corrupt Means', 'The Lokayukta and 'Ombudsman', which, interalia, deal with the issue of corruption.

(c): The Government has taken several steps in the recent past to combat corruption and improve the functioning of the Government. The details are given at Annexure.

Annexure

Annexure referred in reply to part (c) of Unstarred Question No. 2139 for answer on 18.12.2013 regarding 'ARC Recommendations on corruption'

(i) Enactment of Right to Information Act, 2005; (ii) Issue of comprehensive instructions on transparency in tendering and contracting process by the CVC; (iii) Issue of instructions by the CVC asking the organizations to adopt Integrity Pact in major Government procurement activities; State Governments have also been advised to adopt Integrity Pact in major procurement; (iv) Introduction of e-Governance and simplification of procedures and systems; (v) Issue of Citizen Charters; (vi) Ratification of United Nations Convention Against Corruption (UNCAC) in 2011; Besides this, the Government has also introduced a number of legislations in the Parliament in the recent past for effectively tackling corruption. Some of them are- (i) The Lokpal & Lokayuktas Bill, 2011; (ii) The Whistle-blowers Protection Bill, 2011; (iii) The Prevention of Bribery of Foreign Public Officials and Officials of Public International Organizations Bill, 2011; (iv) The Right of Citizens for Time Bound Delivery of Goods and Services and Redressal of the Grievances Bill, 2011; (v) The Public Procurement Bill, 2012; (vi) The Prevention of Corruption (Amendment) Bill, 2013.